

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
BA (SH) No. 63 of 2013

27.05.13

Heard Mr. TT Diengdoh, the learned counsel for the petitioner who submits that bail application moved before this Court on 26.04.13 in BA (SH) No. 39 of 2013 was rejected. On scrutiny of the Lower Court case record, on 23.04.13 bail was granted to the accused without the knowledge of the learned counsel, as such, he could not apprise the situation on earlier occasion and moved the bail application on 26.04.13.

In such a circumstances from the order dated 23.04.13, it is not clear whether bail application has been moved or Court Suo-Motto granted bail. Therefore, I am of the opinion that perusal of the Lower Court case record is necessary.

Mrs. NG Shylla, the learned Addl. PP is present in the Court and she is directed to obtain instruction from the IO concerned whether charge-sheet has been filed or not.

Call for Lower Court case record.

List this matter on 29.05.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB (SH) No. 61 of 2013

27.05.13

List this matter on 7.06.13 as suggested by Mr. S Sahu, the learned counsel appearing on behalf of Mr. H Das, the leading counsel.

List it accordingly.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Petn.(SH) No. 24 of 2013

27.05.13

Heard Mr. S Jindal, the learned counsel for the petitioner as well as Mr. BK Das, the learned counsel for the respondent.

Both the learned counsel submit that Lower Court case record has been received, so the matter may be posted for hearing.

List this matter on 10.06.13 for hearing.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
BA (SH) No. 64 of 2013

27.05.13

Heard Mr. AS Siddiqui, the learned counsel for the petitioner.

Call for CD.

Bail application will be considered after perusal of CD.

However, the learned counsel for the petitioner to furnish a copy of this petition to the Government counsel.

List this matter on 29.05.13.

JUDGE

V. Lyndem.

